

ITEM NO.301

COURT NO.5

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition (Civil) No.295/2012

S.RAJASEEKARAN

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS. & ORS.

Respondent(s)

[HEARD BY : HON. J.B. PARDIWALA AND HON. K.V. VISWANATHAN,
JJ.]....

[MR. GAURAV AGRAWAL, SENIOR ADVOCATE IS AMICUS CURIAE].....
[ONLY IA NOS. 33035/2021, 43519/2024, 77921/2024, 119142/2024,
278218/2024, 119831/2025, 233571/2025, 288062/2025 AND
106628/2026 ARE LISTED UNDER THIS ITEM] [TO BE TAKEN UP AT 2.00
P.M.]

IA No. 106628/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No.
288062/2025 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 119831/2025 -
APPROPRIATE ORDERS/DIRECTIONS, IA No. 233571/2025 -
CLARIFICATION/DIRECTION, IA No. 33035/2021 -
CLARIFICATION/DIRECTION, IA No. 278218/2024 - PERMISSION TO FILE
APPLICATION FOR DIRECTION, IA No. 119142/2024 - PERMISSION TO
FILE APPLICATION FOR DIRECTION, IA No. 77921/2024 - PERMISSION
TO FILE APPLICATION FOR DIRECTION, IA No. 43519/2024 -
PERMISSION TO FILE APPLICATION FOR DIRECTION

Date : 15-09-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE K.V. VISWANATHAN

Mr. Gaurav Agrawal, Amicus Curiae (Sr.Adv.)

**For Petitioner(s) :Mr. Krishna Kumar, AOR
Mr. B. Vinodh Kanna, Adv.**

**For Intervenor : Mr. Sunil Ahya, Adv.
Mr. Anil Kumar, AOR**

**For Respondent(s) :Mr. Vikramjit Banerjee, A.S.G.
Mr. Sudarshan Lamba, AOR
Mr. Jagdish Chandra, Adv.
Mr. Sharath Nambiar, Adv.
Mr. T.s.sabarish, Adv.
Mr. Debojit Borkakati, Adv.
Ms. Tusharika Sharma, Adv.**

**Mr. Vikramjit Banerjee, A.S.G.
Ms. Madhulika Upadhyay, AOR
Mr. Sharath Nambiar, Adv.
Mr. B.k.satiya, Adv.
Mr. T.s.sabarish, Adv.
Mr. Debojit Borkakati, Adv.
Mr. Jagdish Chandra, Adv.**

**Mr. Gurmeet Singh Makker, AOR
Mr. Viresh B. Saharya, AOR**

**Mr. Merusagar Samantaray, AOR
Mr. Anurag Yadav, Adv.
Ms. Tharani Sre, Adv.**

Ms. Ankita Chaudhary, AOR

**Ms. Ruchira Gupta Standing Counsel, Adv.
Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.
Ms. Jyotsna Singh, Adv.**

Mr. Guntur Pramod Kumar, AOR

Ms. Prerna Singh, Adv.
Mr. Shreeyash Uday Lalit, Adv.
Ms. Vanshika Vanshikha Singh, Adv.

Mr. Neeraj Shekhar, AOR
Mr. Rajesh Maurya, Adv.
Mrs. Kshama Sharma, Adv.
Mr. Ritwik Prasad, Adv.
Mr. Amrendra Singh, Adv.
Ms. Minakshi Singh, Adv.

Mr. Satyajeet Kumar, AOR

Mr. Azmat Hayat Amanullah, AOR
Ms. Rebecca Mishra, Adv.

Mr. Pukhrambam Ramesh Kumar, AOR
Mr. Karun Sharma, Adv.
Ms. Anupama Ngangom, Adv.
Ms. Rajkumari Divyasana, Adv.

Ms. Rashmi Nandakumar, AOR
Ms. Yashmita Pandey, Adv.

Mr. Omar Hoda, A.A.G.
Mr. Sanchit Garga, AOR
Ms. Eesha Bakshi, Adv.
Mr. Surya Kiran Singh, Adv.
Ms. Ayesha Khan, Adv.
Mr. Kamran Khan, Adv.
Mr. Aviral Jain, Adv.
Mr. Abhinav Chakravarty, Adv.
Mr. Shashwat Jaiswal, Adv.
Mr. Bhanu Pratap Singh, Adv.
Ms. Oorja Goel, Adv.
Mr. Sanjay Jain, AOR
Mr. V. Shyamohan, AOR

Ms. Devina Sehgal, AOR
Mr. Srikanth Varma Mudunuru, Adv.

Ms. Swati Tiwari, Adv.
Mr. Rajan Narain, AOR

Mr. Sunny Choudhary, AOR

Mr. Uddyam Mukherjee, AOR
Mr. Swapnil Pattanayak, Adv.
Ms. Kratika Kushwaha, Adv.
Ms. Meghna Nag, Adv.

Mr. M. P. Vinod, AOR

Mr. Shantanu Sagar, AOR
Mr. Anil Kumar, Adv.
Mr. Gunjesh Ranjan, Adv.
Mrs. Divya Mishra, Adv.
Mr. Prakash Kumar Mangalam, Adv.
Mr. Manoneet Dwivedi, Adv.
Mr. Abhishek Kumar Gupta, Adv.

Ms. Deepanwita Priyanka, AOR
Mr. Satyalipsu Ray, Adv.
Mr. Prashant Bhagwati, Adv.
Ms. Priyal Sheth, Adv.

Miss Akansha, AOR

Mr. Vikramjit Banerjee, A.S.G.
Mr. Mrinal Elkar Mazumdar, Adv.
Mr. Neeraj Kumar Sharma, Adv.
Ms. Indira Bhakar, Adv.
Mr. Mukesh Kumar Verma, Adv.
Mr. Harish Pandey, Adv.
Mr. Shashwat Parihar, Adv.
Mr. Varun Chugh, Adv.
Mr. Bhuvan Kapur, Adv.
Mr. Vinayak Sharma, Adv.
Mr. Piyush Beriwal, Adv.
Mr. Apoorv Kurup, Adv.
Mr. Krishna Kant Dubey, Adv.
Mr. Yogesh Vats, Adv.
Mr. Shreekant Neelappa Terdal, AOR

Mr. Aravindh S., AOR
Mr. Aadithya Aravindh, Adv.

Mr. Sameer Abhyankar, AOR
Mr. Aakash Thakur, Adv.

Mr. Aryan Srivastava, Adv.
Ms. Yachna Sharma, Adv.

M/S. Arputham Aruna And Co, AOR

Ms. K. Enatoli Sema, AOR
Mr. Amit Kumar Singh, Adv.
Ms. Chubalemla Chang, Adv.
Mr. Prang Newmai, Adv.
Ms. Yanmi Phazang,, Adv.

Mr. Anando Mukherjee, AOR
Mr. Anando Mukherjee For State Of Mizoram,
A.A.G.
Ms. Riya Dhingra, Adv.
Mr. Utkarsh Anand, Adv.

Mr. Shiv Mangal Sharma, Sr. A.A.G.
Ms. Shalini Singh, Adv.
Mr. Saurabh Rajpal, AOR

Mr. Pradeep Misra, AOR
Mr. Shishir Deshpande, AOR

Ms. Ruchira Goel, AOR
Ms. Rishika Rishabh, Adv.
Mr. Sharanya, Adv.
Ms. Krithi Ballal, Adv.

Mr. Divyanshu Kumar Srivastava, AOR

Mr. Kishan Chand Jain, Adv.
Mr. Rajesh Kumar, Adv.
Mr. Ashwini Kumar, Adv.
Mr. Sidhant Sahay, Adv.
Mr. E. C. Agrawala, AOR

Mr. Vinayak Sharma, Standing Counsel, Adv.
Mr. Yashvardhan Shah, Adv.
Mr. Ravinder Kumar Yadav, AOR
Mr. Aman Shekhar, Adv.

Ms. Astha Sharma, AOR
Mr. Raghvendra Kumar, AOR

Ms. Savita Singh, AOR

Mr. Vivek Kishore, AOR

Mr. Rajat Bhardwaj, A.A.G.

Ms. Baani Khanna, AOR

Mr. Robin Singh, Adv.

Mr. Kapil Balwani, Adv.

Ms. Komal Thakkar, Adv.

Ms. Tejal Tapaswani Nagauri, Adv.

Mr. Pranaya Kumar Mohapatra, AOR

Mr. Aaditya Aniruddha Pande, AOR

Mr. Nitin Lonkar, Adv.

Mr. Siddharth Dharmadhikari, Adv.

Mr. Shrirang B. Varma, Adv.

Mr. Shrirang B. Varma, Adv.

Mr. Ravi Raghunath, AOR

Mr. Nishe Rajen Shonker, AOR

Mr. Mukesh Kumar Maroria, AOR

Ms. Aishwarya Bhati, A.S.G.

Ms. Sunita Sharma, Adv.

Mr. Annirudh Sharma Ii, Adv.

Mr. Jagdish Chandra Solanki, Adv.

Mr. Dr.n Visakamurthy (aor), Adv.

Ms. Swati Ghildiyal, AOR

Ms. Neha Singh, Adv.

Mr. Sumit Gupta, Adv.

Ms. Jaikriti S. Jadeja, AOR

Mr. Akshay Kumar Tiwari, Adv.

Ms. Tanya Shrotria, Adv.

Ms. Nidhi Singh, Adv.

Mr. Prashant Thomar, Adv.

Mr. Shuvodeep Roy, AOR

Mr. Deepayan Dutta, Adv.

Mr. Saurabh Tripathi, Adv.

Mr. D. K. Devesh, AOR

Mr. Sabarish Subramanian, AOR

Mr. Anil Kumar, AOR

Mr. Omar Hoda A.A.G
Mr. Aviral Jain Adv.
Mr. Surya Kiran Singh Adv.
Mr. Abhinav Chakravarty, Adv.
Mr. Prajjwal Singh, Adv.
Mr. Sanchit Garga, AOR

Mr. V.V.M.B.N.S. Pattabhiram, DAG
Mr. Harmeet Singh Ruprah, AOR
Mr. Abhimanyu Singh (G.A.)
Mr. Karan Singh, Adv.

State of Meghalaya Mr. Avijit Mani Tripathi, AOR
Mr. TK Nayak, Adv.

Mr. Samar Vijay Singh, AOR
Mr. Aman Dev Sharma adv.
Ms. Sabarni Som adv.
Mr. Gaj Singh Jaswal adv.
Mr. Naveen Kumar Singhal adv.

Mr. Dinesh Kumar Mudgal, Adv
Mr. Amit Kumar Chawla, Adv
Mr. Anupam Kumar, Adv.
Mr. Hitesh Kumar Sharma, Adv.
Mr. Akhileshwar Jha, Adv.
Ms. Pooja Singh, Adv.

Mrs. Aishwarya Bhati, ASG
Mrs. Sunita Sharma adv.
Mr. Jagdish Chandra adv.
Mr. Ishaan Sharma adv.
Mr. Anirudha Sharma II adv.
Mr. N. Visaka Murthy (AOR)

Mr. Avijit Mani Tripathi, AOR
Mr. Z.H. Isaac H., Adv.
Mr. Daniel Stone Lyngdoh, Adv.
Mr. Marbiang Khongwir, Adv.

Ms. Eliza Barr, Adv.
Ms. Akansha, AOR
Ms. Anjali Saxena, Adv.
Mr. Saanil Patnayak adv.

Mr. Zulfiker Ali P.S.,AOR
Ms. Anna Oommen, Adv.
Ms. Levina Baby, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A.No.119831 of 2025

1. We heard Mr. Gaurav Agrawal, the learned *Amicus*, and Mr. Kishan Chand Jain, the petitioner/applicant appearing in person. We also heard Mr. Vikramjit Banerjee, the learned ASG appearing for the Union of India.

2. This interlocutory application relates to Vehicle Tracking System Devices. By our earlier order dated 13.05.2026, we had issued a slew of directions as regards the Vehicle Tracking System Devices.

3. In the note provided by the learned *Amicus* to us today, it has been stated that the affidavit filed by the Union of India is silent as regards the interaction undertaken by the Union with the manufacturers of the vehicles.

4. We also take notice of the fact that some of the State Governments have filed compliance affidavits as regards the Vehicle Tracking System Devices.

5. In the aforesaid context, the learned Amicus prays for the following: -

- a) *MoRTH may be directed to place on record the report of its interaction with vehicle manufacturers regarding pre-fitment of VLTDs, as directed in para 18 of the order of this Hon'ble Court dated 13.05.2026;*
- b) *All States/UTs may be directed to file compliance status report qua enforcement of Rule 125H of CMVR and measures proposed in the letter of MoRTH dated 19.12.2025*
- c) *States/UTs may be directed, through their Chief Secretaries, to take time bound effective steps in compliance of Rule 125H. The decisions taken and steps taken by the State Governments/UTs may be placed on record by way of an affidavit before this Hon'ble Court."*

6. In the aforesaid context, the petitioner/applicant appearing in person has also the following suggestions to be put forward for consideration: -

- "(d) the MoRTH may be directed to share, on a monthly basis, District-wise and State/UT-wise updated data, to be drawn from its VAHAN portal, of eligible public service vehicles (PSVs) and their VLTDs fitment, in the public domain to apprise the compliance status to all*

concerned;

- (e) the District Road Safety Committees, constituted under S. 215(3) of the MV Act, may also be directed monitor this data and report their initiatives to the National Road Safety Board (NRSB) on a monthly basis; and that the NRSB to place a consolidated report before this Court on a quarterly basis;
- (f) the MoRTH and all States/UTs may also be required to file their compliance status report of the enforcement measures proposed in the communication dt. 19.12.2025 of the MoRTH sent to all States/UTs (filed as Annexure-14 of the Reply Affidavit of MoRTH dt. 06.05.2026), which proposed actions at 3 stages, namely, (a) vehicle registration, (b) fitment and Pollution Under Control Certificate (PUCC), and (c) permit under Rule 90 of the Central Motor Vehicle Rules, 1989 and
- (g) all States/UTs may also be required to ensure that every VLTD-fitted vehicle is (a) registered in VAHAN with the device's Unique Identification Number; (b) connected to the State Monitoring/Command and Control Centre; and (c) transmitting live dual-IP data to at least two servers as mandated by Section 4.2.2 of Automotive Industry Standard (AIS-): 140 including to National Emergency Response System (NERS)/Ministry of Home Affairs (MHA) for SOS alerts in view of Rule 125H of the CMVR, which applies AIS-140 to VLTD and Panic Button."

7. We direct the MoRTH to place on record the report of its interaction with the vehicle manufacturers regarding pre fitment of VLTDs, as directed by us vide order dated 13.05.2026.

8. We also direct all the States/UTs to file compliance/status report with respect to the enforcement of Rule 125H of CMVR and measures proposed in the letter of MoRTH dated 19.12.2025.

9. All States/UTs are directed, through their respective Chief Secretaries to take time bound effective steps for due compliance of Rule 125H.

10. The decisions that may be taken by the State Governments/UTs shall be placed on record by way of an affidavit before the next date of hearing.

11. Insofar as the suggestions put forward by the petitioner/applicant appearing in person are concerned, the same shall also be looked into by MoRTH and respond to the same by way of an appropriate reply or a report.

I.A.No. 77921 of 2024

12. The interlocutory application relates to speed governors, as statutorily provided under Rule 118 of the Central Motor Vehicle Rules, 1989 (For short, "The CMVR").

13. By order dated 13.05.2026, we had said that all manufacturers are duty-bound to fit SLDs at the time of manufacture.

14. We had also directed the Union to convene/have a meeting with the manufacturers in this regard, and file an affidavit of the Secretary, MoRTH.

15. As regards the aforesaid, then Union has filed an affidavit stating that a meeting was convened on 30.06.2026 under the Chairmanship of Chief Engineer (MVL) with (i) Society of Indian Automobile Manufacturers, (ii) Automotive Component Manufacturers Association, (iii) International Centre for Automotive Technology, and (iv) Automotive Research Association of India.

16. The stance of the Union is that in accordance with Rule 118 of the CMVR, 1989, speed governor can either be a Speed Limiting Device (SLD) or Speed Limiting Function (SLF).

17. SLD is an on-board automotive device for restricting a vehicle from going past its top set speed whereas SLF means a function to control the fuel feed of the vehicle or engine management in order to limit the vehicle speed to a fixed maximum value.

18. In the affidavit filed by the Union, a chart has been provided highlighting which company provides SLD/SLF and at what stage.

19. In the aforesaid context, we direct:-

(i) the Union of India to ensure that all transport vehicles as required under Rule 118 of the Central Motor Vehicles Rules, 1989 are sold only after ensuring that the said vehicles are fitted with the SLD/SLF and if any manufacturers/dealers sell transport vehicles without said devices, then appropriate action should be taken against the manufacturers.

(ii) the Chief Secretaries of the State/UTs to issue appropriate orders to the concerned RTOs to ensure that the transport vehicles, as required by Rule 118, are fitted with the SLD/SLF before registration of the said vehicles.

(iii) the Union of India and all State Governments/ UTs to file compliance report indicating that atleast all new transport vehicles, which are being registered hence forth, are fitted with the SLDs/SLFs as required

under Rule 118 and the penalties, if any, imposed on the manufacturers/ dealers due to non- compliance of the said Rules.

(iv)) The State/UTs to file affidavit as to the steps that they would take to ensure compliance of Rule 118 as regards existing transport vehicles.

20. We also looked into the suggestions of the petitioner/applicant in this regard.

21. According to the petitioner/applicant MoRTH should consider the following:-

“(e) the MoRTH may be directed to share, on a monthly basis, District-wise and State/UT-wise updated data, to be drawn from its VAHAN portal, of eligible transport vehicles and their Speed Limiting Devices (SLDs)/Speed Limiting Functions (SLFs) fitment, in the public domain to apprise the compliance status to all concerned;

(f) the District Road Safety Committees, constituted under S. 215(3) of the MV Act, may also be directed monitor this data and report their initiatives to the National Road Safety Board (NRSB) on a monthly basis; and that the NRSB to place a consolidated report before this Court on a quarterly basis”

22. The aforesaid two suggestions shall also be looked into and the response in that regard be also placed by way of an affidavit.

23. Insofar as speed governors are concerned, we are of the view that the Rules, more particularly, Rule 118 of the CMVR, 1989 itself mandates fitment of SLD/SLF in notified transport vehicles at the manufacturing stage or at the dealership stage. At the same time, Section 56 of the Motor Vehicles Act, 1988 read with Rule 189 of the CMVR, 1989 provides for verification of said fitment during fitness testing at the automated testing stations.

24. We impress upon MoRTH to ensure due compliance of Rule 118, referred to above, along with the mandate contained in Section 56 of the Act, 1988.

25. What is important for the Union/States/UTs is to see that when a vehicle is sold by the dealer and delivery is effected at that point of time, only there has to be some mechanism to ensure that the vehicle has SLD or SLF as the case may be. How

to undertake this verification is for the authority to consider and work upon it.

I.A. No.43519/2024

26. This I.A. is with regard to constitution of National Road Safety Board (for short, "the NRSB"). Section 215B of the Act, 1988 as amended requires the Union of India to constitute a NRSB whose functions are laid down in Section 215B (2) of the Act, 1988.

27. In this regard also, we had directed that the Board should be constituted at the earliest.

28. We are informed that the Government of India has now constituted the NRSB on 29.6.2026 and we are also informed that Board had its first meeting on 21.7.2026. What is important insofar as the Board is concerned is to make it fully functional at the earliest.

29. By the next date of hearing, we must be informed whether this Board has been fully functional or not.

30. In this aforesaid context, the following suggestions have been put forward by the petitioner/applicant for the Board to look into it:-

“(i) the NRSB may be directed to establish a dedicated website with its postal/e-mail address(es) and phone number(s), and to comply with Section 4(1)(b) of the RTI Act, 2005 through suo motu disclosure of its decisions, advices and activities; and

(ii) the NRSB may be directed to put in place a mechanism for receiving NGO/individual feedback on road safety, including a designated e-mail ID, a status dashboard, and an online hearing facility, per Section 215B(2) of the MV Act and Rule 10(1) of the NRSB Rules, 2025.”

31. The Board should look into aforesaid two suggestions at the earliest.

I.A.No.119142 of 2024

32. By this application, the applicant seeks to question the constitutional validity of the Uttar Pradesh Criminal Law (Composition of Offences and Abatement of Trials) (Amendment) Act, 2023. According to the Amicus, the Amendment Act, 2023 does not have Presidential assent as required under Article 254 (2) of the Constitution.

33. The effect of the Amendment Act, 2023 is that all Criminal prosecutions relating to offences under the Motor Vehicles Act, pending as on 31.12.2021 would stand abated.

34. According to the learned *Amicus* the State of Uttar Pradesh should file a report/affidavit indicating that (i) non-compoundable offences, (ii) offences carrying mandatory imprisonment, and/or (iii) repeat offences have now been revived and are being prosecuted.

35. In the aforesaid context, the stance of the State of UP as reflected in the affidavit reads thus:-

"14. That in compliance with this Hon'ble Court's order dated 13.05.2026 the Hon'ble Additional Chief Secretary, State of UP, vide Letter dated 03.06.2026, sought factual and updated information on the number of cases that had previously abated and may now be revived. In furtherance of the same, it was directed that a joint team of officers nominated by the Transport, Police and other stakeholder departments be constituted in each district under the chairmanship of Joint Director Prosecution or an SPO level officer nominated by him, which would identify such cases on the basis of departmental records, prosecution records and available court records, which may fall under the category of being revived as a result of the Ordinance.

15. That in pursuance of the same, Committees have been formed in 72 out of 75 districts in the State.

16. That as per the information available, in the period till 31.12.2023, a total number of 3,18,924 non-compoundable offences, 1 offence with mandatory imprisonment and 14,81,706 repeat offences were registered.

17. That after collating the same, the number of cases for which records are available and the State is in a position to revive and prosecute are: a) 5,749 cases with non-compoundable offences, b) 1 case with mandatory imprisonment and c) 1,18,404 cases with repeat offences.

18. It is submitted that the State is in the process of collecting further data in terms of the Order dated 13.05.2026, and undertakes to furnish the same before this Hon'ble Court at the earliest."

36. We are at one with the learned *Amicus* that there is absolutely no justification for not prosecuting the offenders under the Motor Vehicles Act, and that too offences which are non-compoundable, offences where imprisonment is mandatory and repeat offences.

37. We seek some further clarity in that regard from the State of UP.

38. Let an appropriate further report be placed on record insofar as the challenge to the legislation passed by the State of Uttar Pradesh, referred to above, is concerned.

39. We expect the State to come out with an ordinance specifically clarifying that all non-compoundable offences, all offences where imprisonment is mandatory, and or repeat offences never abated or never deemed to have abated.

REGARDING SAFETY OF PEDESTRIANS:

40. The *Ld Amicus* brought to our notice that there is a need

for taking steps to ensure safe pedestrian crossing on the Mathura Road [Near Delhi High Court Junction and National Zoological Park] as number of officials and litigants approach the Delhi High Court and have to face difficulties while crossing the road. Further, children and parents visit the National Zoological Park.

41. In our order dated 07.10.2025, we had observed as follows:-

"35.6 The amicus has also submitted that there is a need to assess the requirement of further pedestrian crossings, especially where there is high pedestrian volume crossing the streets. One can give example of the road crossing at the Delhi High Court and the National Zoological Garden on Mathura Road where every day thousands of employees/ litigants/ lawyers/ children/ families cross the road, without any red light or foot over bridge or any traffic calming measure, putting their lives at risk....."

We direct that first priority be given to the road crossing at the Delhi High Court and the National Zoological Garden on the Mathura Road. Let the needful be done at the earliest and the work be completed within seven months from today."

42. Today, when the matter was taken up, the *Ld. Amicus* draws our attention to the fact that though one pedestrian crossing red light had been installed, it remains non functional on various occasions. The *Ld. Amicus* has also made some suggestions regarding installation of synchronized red lights

at two places alongwith speed limiting measures like rumble strips and electronic enforcement mechanism for safety of pedestrians.

43. We direct the Union of India and the Delhi Government through its Chief Secretary to look into this matter urgently. We direct the Central Government and Delhi Government to nominate expert(s), who can examine the aspects of pedestrian safety on this stretch of the road, and suggest immediate measures. Needful be done within 6 weeks' from today and necessary compliance report be filed by MoRTH and the Chief Secretary, Government of Delhi before the next date of hearing.

44. List the matter on 25.11.2026 at 2.00 P.M.

45. I.A.Nos.33035/2021, 278218/2024, 233571/2025 and 288062/2025

Notify only the said I.As.on 23.09.2026 at 2:00 P.M.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)